age etc. for the Eighth Five year Plan are bing finalised.

[Translation]

Violation of <u>Urban Land Celling</u>
Act

8408. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of URBAN DEVEL-OPMENT be pleased to state:

- (a) whether Urban Land Ceiling Act is being violated in Delhi
- (b) if so, the names of industrial units which have violated this Act during the last two years; and

(c) the names of the industrial units which were given relaxation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHACHALAM):(a)—The Urban Land (C&R) Act, 1976 is administered by the State Government concerned. According to the information received from Delhi Administration no case of violation of the said Act has been repoerted by the Competent Authorities admisistering the Act in Delhi.

- (b) Does not arise in viwe of reply to (a) above.
 - (c) A Statement is enclosed.

STATEMENT

List of Industrial cases in which exemation has been given under the Urban land (C&R)
Act, 1976 During last 2 years.

S.No.	The name of the Applicant	Excess Area (in Sq. Mts)
1. N	N/s. Duları Exports (P) Ltd.	542.33
2. N	Ms. Scorpios International.	1091.57
3. V	M/s. Piccadily Hotels (P) Ltd.	647.50
4. N	M/s. Piccadily Holiday Resorts Ltd.	647.50
5 . S	Sh. Joginder Singh.	511.72
6. N	M/s. Mohd. Rais Khan.	45.16
7. N	M/s. Spaceonix	10.75
8. N	As. Victoria Soap Milis.	44.30
9. N	M/s. LKM Electronics Corpn.	1.08
10. N	M/s.Guru Nanak Engg. Corpn.	20.91

S.No	o. The name of the Applicant	Excess Area (in Sq. Mts)
3 3.	M/s. Midas Consumer Products (P) Ltd.	889.61
34.	M/s. Surinder Singh Satara & Co. (p) 1 💝	852.61
35.	M/s. Kamal Investment Co. (P) Ltd.	1470.41
36.	M/s. Consolidated Leathers (P) Ltd.	852.61
37.	M/s. Rathi Oxygen Ltd.	1476.5
38.	M/s. Pitamber Steel (P) Ltd.	154.33
39.	Sh. Daljet Singh Sawhney	852 .61
40.	Sh. Arun Kumar Rathi.	1227.47
41.	Sh. Goverdhan Kapoor	696.43
42.	Sh. Kamlesh Rathi	1429.91
43.	M/s Runwell India (P) Ltd.	647.50
44.	Sh. Jasdev Sigh	486 30
45.	M/s. K.b. Industries.	444.60

Reservation for SCs/STs in Private Sector

8409. SHRI BHERU LAL MEENA: KUMARI PUSHPA DEVI SINGH:

Will the PRIME MINISTER be pleased to state:

- (a) whether the reservation to Scheduled Castes and Scheduled Tribes is also applicable for Private Sectors; and
- (b) If so, the directions issued to the private sectors by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) No. sir.

(b) Does not arise.

[English]

Funds For Capital Purposes of Public Mg . 47/Sector Undertakings

8410. DR. ASIMBALA: Will the PRIME MINISTER be pleased to state: --

(a) whether the funds provided for capital purpoese can be deveted for meeting the cash losses of public sector undertakings;